

**THE**  
**PARLIAMENTARY DEBATES**  
**(Part II—Proceedings other than Questions and Answers)**  
**OFFICIAL REPORT**

3835

3836

**HOUSE OF THE PEOPLE**

Tuesday, 15th July, 1952

*The House met at a Quarter Past Eight  
of the Clock*

[MR. SPEAKER *in the Chair*]

**QUESTIONS AND ANSWERS**

(See Part I)

9-3 A.M.

**MOTION FOR ADJOURNMENT**

**HAVOC CAUSED BY FLOODS IN ASSAM**

Mr. Speaker: I have received notice of an adjournment motion from the hon. Member Shri Amjad Ali to discuss the "havoc caused by the recent floods in Assam dislocating all Railway and Telegraphic communications and rise in the prices of foodstuffs and failure of the Government to take necessary measures to restore communications." I should like to keep the consideration of this adjournment motion pending, in view of the fact that information is being called by the hon. Member himself separately by way of a short notice question. Let us first of all have information. I have admitted his short notice question. There are also other short notice questions by other hon. Members, but they cannot be admitted. The one tabled by Shri Amjad Ali is being admitted. The subject matter of the others will be dealt with along with the question of Shri Amjad Ali. I would decide about this adjournment motion after I and the House get some information on the point which has been raised.

Shri R. K. Chaudhury (Gauhati): When is the short notice question likely to be answered? I request that it may be answered quickly.  
118 P.S.D.

Mr. Speaker: The short notice questions were received yesterday, and I have passed orders admitting Shri Amjad Ali's question this morning. I am sure the hon. Minister concerned will take the importance of the matter into consideration. Those questions will come up before the House only, as and when the hon. Minister is ready to accept notice for replying them. In view of the adjournment motion, I am sure he will try his best to expedite the reply. We may consider the adjournment motion later on.

Jonab Amjad Ali (Goalpara-Garo Hills): May I be allowed to put in a word, Sir. The public mind is considerably agitated over this and if the hon. Minister for Communications could give us some information, it will go a long way to allay public feelings.

Mr. Speaker: Has the hon. Minister got some information to give to the House now?

The Minister of Communications (Shri Jagjivan Ram): Not much. But I may say that I have called for a report on the situation. In certain areas even railway tract has been washed away, and along with it telegraph posts, with the result that there is no communication facility. Efforts are being made to restore the communications as early as possible. Of course, wireless sets are operating. So we cannot say that all communications have been cut off. Even public telegrams are being received at these wireless stations. We are, therefore, maintaining some sort of communication. We hope to restore the entire system very shortly.

Mr. Speaker: Anyway, I hope he will accept a short notice of the question on this subject and reply to it.

**ELECTION TO COMMITTEE**

**COURT OF THE UNIVERSITY OF DELHI**

Mr. Speaker: I have to inform the House that upto the time fixed for receiving nominations for the Court of

[Mr. Speaker]

the University of Delhi, 3 nominations were received. Subsequently one member withdrew his candidature. As the number of the remaining candidates was thus equal to the number of vacancies in the Committee, I declare the following members to be duly elected:

1. Shri Radha Raman.
2. Shrimati Sucheta Kripalani.

#### PREVENTIVE DETENTION (SECOND AMENDMENT) BILL

Shri Madhao Reddi (Adilabad): I beg to present 65 petitions signed by 388 petitioners regarding the Preventive Detention (Second Amendment) Bill, 1952.

#### PRIVILEGES COMMITTEE

#### EXTENSION OF TIME FOR PRESENTATION OF REPORT ON ARREST OF SHRI DASARATHA DEB

The Minister of Home affairs and States (Dr. Katju): I beg to move:

"That the time for the presentation of the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Dasaratha Deb, M.P., be extended upto Wednesday, the 23rd July, 1952."

Mr. Speaker: The question is:

"That the time for the presentation of the Report of the Committee of Privileges on the question of privilege involved in the arrest of Shri Dasaratha Deb, M.P., be extended upto Wednesday, the 23rd July, 1952."

The motion was adopted.

#### CENTRAL TEA BOARD (AMENDMENT) BILL

The Ministry of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Central Tea Board Act, 1949.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Central Tea Board Act, 1949."

The motion was adopted

Shri T. T. Krishnamachari: I introduce the Bill.

#### CRIMINAL LAW AMENDMENT BILL

Mr. Speaker: The House will now proceed with the further consideration of the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, and to provide for a more speedy trial of certain offences.

Yesterday the House disposed of clause 2. We will now go to clause 3 and the further clauses.

#### Clause 3. (Insertion of new Section 165A)

Mr. Speaker: Mr. Chacko's amendment is out of order, as it is a negative one. If he wants he can vote against the clause.

Pandit Munishwar Datt Upadhyay (Pratapgarh Distt.—East): I do not wish to move my amendment.

Mr. Speaker: The question is:

"That clause 3 stand part of the Bill."

The motion was adopted

Clause 3 was added to the Bill.

Clause 4 was added to the Bill.

#### Clause 5. (Amendment of Section 337)

Mr. Speaker: Mr. Chacko's amendment is out of order; he will get a chance to speak, if he wants.

Shri M. L. Agrawal (Pilibhit Distt. cum Bareilly Distt.—East): I beg to move:

In page 1, line 25, after "inserted" add—

'and after the figures "435" the figures "465, 466, 468, 471" shall be inserted.'

I want to add these sections in Section 337 of the Criminal Procedure Code. These are sections relating to offences which are investigated by the Special Police Establishment and they are offences of no less a serious nature than the offences for which provision has been made in this Bill to be included in section 337. These offences involve sometimes conspiracies of more accused than one. For these offences also, if the provision of section 337 is extended, it would be for the benefit of investigations.

Dr. P. S. Deshmukh (Amravati East): On a point of order, Sir. I think the amendment is beyond the scope of the Bill—it extends the scope of the Bill.

Mr. Speaker: I have not examined it from that angle.